

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1410 OF 2018 IN
APPEAL NO. 286 OF 2018 &
IA NO. 1409 OF 2018**

Dated: 6th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**GVK Power (Goindwal Sahib) Limited Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishrov Mukherjee
Ms. Ameya Vikram Mishra
Ms. Catherine Ayamore
Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan
Ms. Neha Garg for R-2

ORDER

Heard learned counsel for Appellant and Respondents. This appeal arises out of the interim direction passed by Respondent Commission. Since the main petition is posted for final argument on 11-12-2018, it would be just and proper to await the order of Commission on merits. We make it clear that all issues are kept open including the surface transportation which is the subject matter of this appeal.

Both the parties shall make all endeavours to complete the arguments without adjournment.

List the stay application for further hearing on **21-1-2019**.

**(S. D. Dubey)
Technical Member**

tpd/pk

**(Justice Manjula Chellur)
Chairperson**